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State Election Commissioner (Qualifications And Appointment) (Amendment) Act, 2011

27 of 2012

[20 December 2012]

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PREAMBLE

An Act further to amend the State Election Commissioner (Qualifications and Appointment) Act, 1994.

WHEREAS it is expedient further to amend the State Election Commissioner (Qualifications and Appointment) Act, 1994(Mah. XXII of 1994), for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows:--

1. Short title :-

This Act may be called the State Election Commissioner (Qualifications and Appointment) (Amendment) Act, 2011.

2. Amendment of section 8 of Mah. XXII of 1994 :-

In section 8 of the State Election Commissioner (Qualifications and Appointment) Act, 1994(Mah. XXII of 1994), in sub section (2), for the portion beginning with the words "a pension at the rate of" and ending with the words "rupees three thousand five hundred per annum" the following shall be substituted, namely:--

"a pension at the rate of rupees four thousand seven hundred and sixteen per annum with effect from the 1st day of June 2000, for

each completed year of service or a part thereof in the State Election Commission and irrespective of the number of years of service in the State Election Commission, the maximum amount of pension he may be drawing together with the additional pension payable under this sub section shall not exceed rupees one lakh fifty six thousand per annum during the period from the 1st day of June 2000 to the 31st day of March 2004, and rupees two lakh thirty four thousand per annum from the 1st day of April 2004."